

**OFFICE OF THE DISTRICT & SESSIONS JUDGE, AMRITSAR**

**ORDER**

Keeping in view the instructions issued by the Hon'ble High Court of Punjab & Haryana, Chandigarh, vide its letter no.80/RG/Spl/Misc dated 17.04.2021 and in wake of the surge of cases arising out of the Novel Coronavirus (COVID-19), as well as in order to avoid overcrowding and due to increase in the volume of urgent work, it is hereby ordered that all the Judicial Officers, posted at Amritsar Sessions Division shall take up the cases of following categories (as per their jurisdiction) on all the working days during the period from 19.04.2021 to 30.04.2021 or till further orders:

1. Bail applications, stay matters, sapurdari matters, revision petitions;
2. Protection petitions/13-B of HMA and other Matrimonial cases/Compromise matters;
3. Cases to be heard by Fast Track Special Court for expeditious disposal of rape & POCSO cases;
4. Cases for the release of compensation amount in LAC and MACT cases;
5. Criminal appeals wherein accused are in custody;
6. Criminal trials wherein accused are in custody which are at the stage of statement of accused u/s 313 Cr.P.C, defence, arguments;
7. All the old Criminal trials, where accused is/are in custody for more than one and half years;
8. Urgent cases pertaining to U/s 138 Negotiable Instrument Act;
9. Time Bound cases by the directions of the Hon'ble Supreme Court or Hon'ble High Court;
10. Cases fixed for Defence/arguments and Rebuttal arguments (more than two years old);
11. Cases which are fixed for ex-parte evidence or ex-parte arguments;

Apart from the above mentioned cases, if the Court considers that a particular matter is required to be taken up, the Court concerned is at the liberty to take up the matter, but with the consent of lawyers/counsels for both the parties.

The undertrial prisoners from the Jails shall be produced before the Courts only through video conferencing. However, in case there is any requirement of physical hearing of a particular undertrial prisoners in any Court, the concerned Court shall pass specific order qua that accused.

The other routine matters/cases shall be taken up and adjourned to suitable dates by the respective Courts and shall be uploaded on the CIS on the same day.

In case, any Judicial Officer happens to be on leave (for any reason) or

isolate/quarantine due to the effect of the COVID-19, during his period of duty, his/her duty work shall be done by his immediate Junior Officer and if the Junior most officer happens to be on leave, his/her work shall be done by his immediate Senior Officer.

The Judicial Officers of this Sessions Division shall continue to work from home on every working Saturday and shall not leave the station without the prior permission of the undersigned.

The President/Secretary, Bar Association, Amritsar, Ajnala and Baba Bakala Sahib shall ensure that only one Advocate/Counsel dealing or representing the case shall be allowed to appear before the respective Court, on the day of hearing. The Clerks of the Advocates and litigants shall not be allowed to enter into the Court complexes unless his/her presence is required by the respective Court.

All the Judicial Officers, officials of this Sessions Division as well as Advocates are directed to strictly adhere the Government of India/Punjab Government Instructions from time-to-time regarding social distancing, wearing of safety equipments etc. during the Court proceedings in view of the prevailing situation of Novel Covid-19.

*H. Lawrence*  
District & Sessions Judge,  
Amritsar. *H*

Endst. No. 1/spl /Dated, Amritsar the 18-4- /2021

Copy forwarded for information and necessary action to:

1. The Registrar General, Hon'ble High Court of Punjab & Haryana, Chandigarh;
2. All the Judicial Officers in Amritsar Sessions Division;
3. The Deputy Commissioner, Amritsar;
4. The Commissioner of Police, Amritsar (City);
5. The Senior Superintendent of Police, Amritsar (Rural);
6. The Superintendent, Central Jail, Amritsar
7. The District Attorney, Amritsar;
8. The Presidents, Bar Association, Amritsar, Ajnala & Baba Bakala Sahib;
9. System Officer of this Sessions Division, with the direction to upload the same on the official website of this Sessions Divisions;
10. A copy of this order be placed on the notice board of this Court.

*H. Lawrence*  
District & Sessions Judge,  
Amritsar. *H*